AB. No. 8 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Ms. P.S. Nongbri, learned counsel appearing for and on behalf of the petitioner/accused Shri Nibalson Ryngkhlem in connection with Khliehriat P.S. Case No. 76 (3) of 2015 under section 302/201/34 IPC.

The learned counsel for the petitioner submits that, the entire FIR has been filed on mere suspicion and the accused person is no way involved in the case. However, he is ready to co-operate with the investigating agency in all respects.

On the other hand, Mr. R. Gurung, learned State counsel is present along with the I/O and produce the C.D before me.

I have perused the C.D and the statement of few witnesses recorded on oath by the Magistrate. After perusal of the C.D and the statement in particular, I could not satisfy myself that the accused person is not at all involved in the case. Besides that, I also could not satisfy myself that, if pre-arrest bail is granted, the investigation will not suffer.

Considering the gravity of the offence and the facts and circumstances and the C.D, I am unable to grant pre-arrest bail to the accused/petitioner. Hence, pre-arrest bail stands rejected and disposed of.

The interim bail passed earlier stands vacated.

Court Master is directed to return the C.D to Mr. R. Gurung, learned State counsel along with a copy of this order.

The matter stands disposed of.

JUDGE

D. Nary

BA. No. 23 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. S. Marpan, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel.

Bail application will be considered only after perusal of the case record. Call for the case record from the concerned court.

List this matter after a week for case record, hearing and further order.

A copy of this order to be served to Mr. R. Gurung, learned State counsel in the course of the day.

JUDGE

D. Nary

CRL.PETN. No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

List this matter after 2(two) weeks as prayed for by Mr. D. Thaimei, learned counsel for the petitioner, who submits that the matter is under process of mutual compromise, to which Mr. A.S. Siddique, learned counsel for the private respondent No. 2 and Mr. H. Kharmih, learned State counsel have no objection.

List this matter after 2(two) weeks for further order.

JUDGE

D. Nary

CRL.PETN. No. 6 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. S.A. Sheikh, learned counsel for the petitioner.

From order dated 07.04.2015 it appears that the Registry was directed to summon the Addl. District Magistrate, South Garo Hills District, Baghmara to appear in person.

Seen also that steps had been taken by the Registry by speed post, but none has appeared before the court today.

Mr. N.D. Chullai, learned Sr. GA is entrusted to inform the concerned Magistrate to appear on the next date fixed without fail.

List this matter on 27.04.2015.

The Registry is also directed to furnish a copy of this order to Mr. N.D. Chullai, learned Sr. GA for the State in the course of the day.

JUDGE

D. Nary

CRL.PETN. No. 36 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

As prayed for by Ms. H. Kristazi, learned counsel for the petitioner as well as Mr. L. Lyngdoh, learned counsel for the respondent No. 2, list this matter after a week for hearing.

Mr. R. Gurung, learned State counsel is present.

Accordingly, list this matter after a week for hearing.

JUDGE

D. Nary

MC[WP(C)] No. 70 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

As prayed for by Mr. L. Byrsat, learned counsel for the respondent/writ petitioner, list this matter on 20.04.2015.

Mr. N.D. Chullai, learned Sr. GA is also present.

JUDGE

D. Nary

WP(C) No. 8 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner.

Also heard Mr. P. Yobin, learned State counsel who seek further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 143 of 2010

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. N.D. Chullai, learned Sr. GA who submits that the matter is supposed to be argued by Mr. K.S. Kynjing, learned Advocate General who is pre-occupied. So, the matter may be fixed on some other date.

Mr. A. Khan, learned counsel for the respondents is also not present.

List this matter after a week for hearing.

JUDGE

D. Nary

WP(C) No. 177 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

List this matter after 3(three) weeks as the conducting counsel for the petitioner, Mr. Jha is on sanctioned leave as informed by Mr. L.S. Darlong, learned counsel.

Mr. S.A. Sheikh, learned counsel for the Union of India is present.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 265 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. S.P. Mahanta, learned Sr. counsel for the petitioners.

Also heard Mr. S. Dey, learned counsel for the respondents No. 3-5 who submits that, he is going to file the counter affidavit in the course of the day.

Mr. P. Yobin, learned counsel for the respondent No. 6 is present and has filed the counter affidavit.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 284 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

List this matter after 3(three) weeks as the conducting counsel for the petitioner, Mr. Jha is on sanctioned leave as informed by Mr. L.S. Darlong, learned counsel.

Mr. S.A. Sheikh, learned counsel for the Union of India is present.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 298 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. D. Thaimei, learned counsel appearing for and on behalf of the petitioner, who submits that the conducting counsel, Mr. A. Khan is pre-occupied and prayed that the matter may be fixed on some other date, to which Mr. P. Yobin, learned State counsel has no objection.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 303 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. A.H. Hazarika, learned counsel for the petitioner.

Also heard Mr. S. Dey, learned counsel for the respondents No. 1-4 who submits that, he is going to file the counter affidavit in the course of the day.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 332 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner, who submits that, he intends to file the rejoinder affidavit.

Mr. L. Byrsat, learned counsel for the respondents No. 1-3 is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 371 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner.

Also heard Mr. N.D. Chullai, learned Sr. GA who submits that, he needs further 2(two) weeks' time to verify what is the status of the pending cases connected with the issues involved in this instant case before Hon'ble the Apex Court.

Prayer is allowed.

List this matter after 2(two) weeks for report and further order.

JUDGE

D. Nary

WP(C) No. 373 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Mr. L. Byrsat, learned counsel for the petitioner is present.

Ms. H. Kristazi, learned counsel for the respondent No. 4 seek further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

Mr. N.D. Chullai, learned Sr. GA submits that, he has already filed the counter affidavit on behalf of other respondents.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 384 of 2013
With WP(C) No. 371 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

Heard Mr. S.A. Sheikh, learned counsel for the petitioner.

Also heard Mr. N.D. Chullai, learned Sr. GA who submits that, he needs further 2(two) weeks' time to verify what is the status of the pending cases connected with the issues involved in this instant case before Hon'ble the Apex Court.

Prayer is allowed.

List this matter after 2(two) weeks for report and further order.

JUDGE

D. Nary

WP(C) No. 384 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

16.04.2015

None has appeared for and on behalf of the petitioner.

Mr. P. Yobin, learned counsel for the respondent No. 3 and Mr. S. Dey, learned counsel for the respondents No. 1 and 2 seek further 2(two) weeks' time to file their counter affidavits.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary